

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

SERVICE TAX APPEAL NO. 85699 OF 2016

(Arising out of Order-In-Appeal No. PUN/SVTAX/000/APP/190/15-16 dated 22.12.2015 passed by The Commissioner of Service Tax (Appeals), Pune.)

TECH MAHINDRA LTD

Sharda Centre, Off Karve Road,
Erandwane,
Pune-411 004.

Appellant

Vs.

COMMISSIONER SERVICE TAX-I, PUNE

I C E House, 41/A,
Sasson Raod,
Pune-411 001.

Respondent

Appearance:

Shri Jay Chheda with Shri Aniket Barve, Advocates for the Appellant.

Smt. S. Varalakshmi, Additional Commissioner, Authorized Representative for the Respondent.

CORAM:

HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 09.12.2024

Date of Decision: 09.12.2024

FINAL ORDER NO :- A/87460 /2024.

Both sides are present.

2. Learned Counsel for the Appellant files affidavit duly sworn in by Ms. Heena Shah, authorized representative of the company expressing the reason that necessitated withdrawal of their appeal no. ST/85699/2016. On perusal of affidavit, it is found that no cause of action survived to continue with the appeal and the relief sought in this appeal has already been granted to the appellant in the parallel proceedings.

3. Taking note of the submissions, we allow the withdrawal of appeal no. ST/85699/2016 and same appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**